

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.373/94

DATE OF ORDER : 10-02-1997.

Between :-

Naveen Chandra

... Applicant

And

1. The Regional Provident Fund Commissioner,  
A.P., Barkatpura, Hyderabad.
2. The Dist. Employment Officer (Labour),  
Hyderabad.

... Respondents

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Counsel for the Applicant : Shri

Counsel for the Respondents : Shri S.Lakshmi Kanta Rao for R-1.  
Shri Ramesh Ranganathan, for R-2.

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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None for the applicant. Heard Shri S.Lakshmi Kantha Rao for Respondent No.1 and Shri Ramesh Ranganathan for Respondent No.2.

2. This O.A. was filed by the applicant praying for a direction to respondent No.2 to sponsor his name to Respondent No.1 for selection to the post of Messenger in accordance with the rules of registration.

3. In pursuance of notification issued by Respondent No.1 to Respondent No.2 in regard to the post of Messenger, Respondent No.2 sponsored the names of candidates and the applicant's name was not sponsored. In view of the above, he has filed this O.A. praying for the following direction :-

"To direct the 2nd respondent to sponsor the name of the applicant to the 1st respondent for selection to the post of Messenger in accordance with seniority, and pass such other order or orders as this Hon'ble Tribunal may deem fit."

An interim order on 28-3-94 was issued in this O.A., where by the Respondent No.1 directed to interview the applicant also if he is going to be present ~~on that day~~ at the office at 9.30 am on 29-3-94 along with this interim order. Now it is brought to our notice that the interviews were conducted on 18-6-94 and the applicant was also interviewed along with the candidates sponsored by the Employment Exchange and that the applicant failed in the ~~same~~ interview. Hence the applicant has no ~~legitimate~~ <sup>legit</sup> to claim the

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post of messenger in the Respondent No.1 organisation.

4. The applicant was represented by his counsel Shri D.P.Kali. It is now stated that Shri D.P.Kali ~~was~~ <sup>had</sup> expired. In view of the above we have issued notice to the applicant on 6-1-97 to be present in the Court either in person or through his advocate on 21-1-97. However the case was not heard on that day. Even today, the applicant was not present though he ~~has~~ received the notice, as can be seen by the acknowledgement. In view of the above, we feel that the applicant has no interest in contesting the case.

5. As it has also been stated that the applicant has failed in the interview, Even if he is sponsored by the Employment Exchange unless he ~~is~~ qualified in the interview, he cannot be appointed. Since he has not qualified in the interview, he has no case and the O.A. is dismissed. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
(C.7.97)

  
(R.RANGARAJAN)  
Member (A)

Dated: 10th February, 1997.  
Dictated in Open Court.

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D.R.(S)

10/2/97

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)  
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED:

10/2/97

Order/Judgement  
R.P/C.P, M.A. NO.

in  
O.A. NO. 373/94

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
DISMISSED FOR DEFAULT  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

II COURT

YLKR

